CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO. 347 OF 2013
CUTTACK, THIS THE 18TH DAY OF JUNE, 2013

CORAM
HON'BLE SHRI A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

.....

Pravat Kumar Samal,
Aged about 32 years,
S/o Dhaneswar Samal,
At present working as a Casual Worker at Ratnagiri,
Archaeological Survey of India site
(Horticulture Division-IV),
AT/PO- Ratnagiri, Dist. Jajpur, Odisha

.....Applicant

Advocate(s) ..... M/s. B.P.B.Bahali, B.Rout.

VERSUS

Union of India represented through

1. The Secretary,
   Ministry of Culture, Govt. of India,
   Shastri Bhawan, New Delhi-110001.

2. Director General,
   Archaeological Survey of India,
   Janapath, New Delhi -110011.

3. Chief Horticulturist,
   Archaeological Survey of India,
   Eastern Gate, Taj Mahal,
   Agra, 282001, Utter Pradesh.

4. Dy. Superintending Horticulturist,
   Archaeological Survey of India, Division-IV,
   Satyanagar, Bhubaneswar-07,
   Dist-Khurda, Odisha

..... Respondents

Advocate(s)..... Mr. L.Jena.

O R D E R (ORAL)

MR. A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. B.P.B.Bahali, Ld. Counsel for the applicant, and Mr. L. Jena, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2. The applicant has filed this instant O.A. for a direction to Respondent No.2 and 4 to extend the benefits as were provided to other similarly situated persons like that of the applicant for awarding 1/30th status with retrospective effect with usual allowances as admissible from time to time. Mr. Bahali, Ld. Counsel for the applicant, submitted that many similarly situated persons like the applicant has been awarded 1/30th status but the case of the applicant has been ignored. Therefore, the applicant has already ventilated his grievance by way of representation addressed to Respondent No.2, i.e. Director General, Archaeological Survey of India, vide representation dated 04.01.2013 but till date no communication has been received so far from the said Respondent No.2.

3. Having heard Ld. Counsel for the applicant, without entering into the merits of this case, we dispose of this O.A. at the stage of admission itself by directing Respondent No.2 to consider the representation made by the applicant, if it is still pending, and pass a reasoned and speaking order and communicate the same to the applicant within a period of 60 days from the date of receipt of this order.

4. Copy of this order be transmitted to Respondent Nos. 2, and 4 by Speed Post at the cost of the applicant, for which Mr. Bahali, Ld. Counsel for the applicant, undertakes to deposit the postal requisites with the Registry by 20.06.2013.

5. With the aforesaid order and direction, the O.A. stands disposed of at the stage of admission itself.

MEMBER (Admn.) MEMBER(Judl.)

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